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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 80/252/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2018**

Name of the Company: Babulal Shishupal Sharma  
(Neon Life Care Pvt Ltd.)  
V/s.  
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. VISHWAS KUMAR SHARMA PCS APPELLANT Sharma Vpk

2.

**ORDER**


Learned PCS Mr. Vishwaskumar Sharma present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.


ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

List the matter on 04.04.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 7th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**